

Central Administrative Tribunal  
Principal Bench, New Delhi

17

C.P.No.462/2004 in O.A.No.1426/2004

Friday, this the 18<sup>th</sup> day of November 2005

**Hon'ble Shri Justice M.A. Khan, Vice Chairman (J)**  
**Hon'ble Shri D.R. Tiwari, Member (A)**

Shri Manoj Kumar  
S/o Shri Meghraj Singh  
R/o Village & Post Office, Barolla Sector-49  
NOIDA (UP)  
(By Advocate: Shri S.C. Luthra)

....Applicant

Versus

1. Shri R.K. Singh  
Joint Secretary, Disaster  
Management (DM), Ministry of Home Affairs  
North Block, New Delhi
2. Shri M. Madhavan Nambiar  
Executive Director  
National Institute of Disaster anagement (NIDM)  
(Ministry of Home Affairs), IAMR Building in Indian  
Institute of Public Administration Campus  
Ring Road, New Delhi .....Respondents  
(By Advocate: Harpreet Singh for Shri Madhav Panikkar)

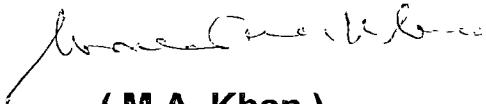
**O R D E R (ORAL)**

**Justice M.A. Khan**

Learned counsel for applicant has stated that the order of the Tribunal dated 3.6.2004 passed in OA No.1426/2004, non-compliance of which is complained against in the present proceedings, has already been recalled by the Tribunal vide order dated 27.5.2005 passed in RA 221/2004. He has no instructions to pursue this matter.

2. He further submitted that the applicant perhaps has filed a Civil Writ Petition against the said order.
3. Therefore, in our view, the matter need not be proceeded with further. Accordingly, the present Contempt Petition is dismissed. Notices are discharged.

  
**( D.R. Tiwari )**  
**Member (A)**

  
**( M.A. Khan )**  
**Vice Chairman (J)**

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